GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1169 TO BE ANSWERED ON 28.07.2025

CONTRACTUAL EMPLOYMENT PRACTICES AT TATA WISTRON FACILITY IN KOLAR

1169. SHRI M MALLESH BABU:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is aware that a substantial proportion of the workforce employed at the Tata Wistron facility in Kolar that comprises outsourced contractual workers engaged through thirdparty agencies;
- (b)if so, whether the Government has received any representations or conducted any inquires regarding the repeated typically of 11 months short-term contract cycles for such workers wherein many of them are offloaded after three such renewals; and
- (c)if so, the details thereof along with action taken by the Government to address the issues related to job security, social security benefits and compliance with the provisions of the Contract Labour (Regulations and Abolition) Act,1970?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (c): The Contract Labour (Regulation and Abolition) Act, 1970 has been enacted to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

No representations have been received in this Ministry regarding "the repeated typically of 11 months short-term contract cycles" of contractual workers at Tata Wistron facility in Kolar.
